

(b) and (c). Information is being collected and will be laid on the Table of the House.

(b) This is a matter which falls within the purview of the management of the National Projects Construction Corporation who will take such action at might be found necessary.

**Construction of Chandan Dam by  
N. P. C. C.**

2404. SHRI BENI SHANKER SHARMA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the National Projects Construction Corporation has been working at the Chandan Dam in the district of Bhagalpur ;

(b) whether it is also a fact that the canal emanating from this dam has not so far been constructed and the National Projects Construction Corporation has enough men and materials to do this job but the orders have not so far been given to start the work on the canal ;

(c) whether it is further a fact that the National Projects Construction Corporation had been employing about 4,000 labourers in this area, whose number has now dwindled to 17,000 and they are now being retrenched, which has caused great unrest amongst the labourers ; and

(d) if so, whether steps have been taken to start the work on this canal as some of these labourers are being thrown out of employment ?

**THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI SIDDHESWAR PRASAD):**

(a) and (b). The National Projects Construction which has been allotted the contract for the construction of Earth Dam with appurtenant works and outlet and spillway of the Project are executing the work allotted to them. They have not been allotted the work of the construction of the canal.

(c) Due to substantial completion of works at Chandan, out of 3015 workers of the Corporation in this unit as in August, 1968, retrenchment of 2034 workers was effected in a phased manner. This caused some unrest among the workers.

(d) Does not arise in view of reply to (a) and (b).

**Sunlight Colony, Moti Bagh, New Delhi**

2405. SHRI RAMACHANDRA VEERAPPA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3465-G on the 7th December, 1967 and state :

(a) whether the orders of the High Court against acquisition of the Sun Light Colony, New Delhi by the Delhi Administration have since been upheld by the Supreme Court ;

(b) whether keeping in view the hardship of the plot holders, an amicable settlement is under contemplation ; and

(c) whether the case falls under the purview of the terms of reference of the Mulla Committee ?

**THE MINISTER OF HEALTH AND  
FAMILY PLANNING, AND WORKS,  
HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH):** (a) Yes, Sir.

(b) The whole matter is being examined in all its aspects.

(c) The Mulla Committee is to examine the scheme of acquisition of land for public purposes and for companies in the public and private sectors under the Land Acquisition Act, 1894. The terms of reference relate to principles which should govern acquisition and allied matters and not to specific cases.

**Utilization of Reserve Bank's Profits  
for Financing Public Undertakings**

2406. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to a news-item appearing in the Economic Times of the 7th February, 1969 about utilising Reserve Bank profits for financing public sector industrial undertakings ;

(b) if the news is substantially correct, the justification for such a move and Government's reaction thereto ; and